

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.544
TO BE ANSWERED ON DECEMBER 12, 2022**

**IMPLEMENTATION OF STREET VENDORS (PROTECTION OF LIVELIHOOD AND
REGULATION OF STREET VENDING) ACT, 2014**

NO. 544. SHRI JAYANT CHAUDHARY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) the State-wise details on the number of cities which still do not have a Town Vending Committee as per the mandate of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014;
- b) the steps taken by Government to ensure that Town Vending Committee is established in every State;
- c) whether Government is aware that the ceiling of 2.5 percent of the population of the city, town, zone, and ward on street vendors is inadequate; and
- d) if so, whether Government is planning to increase the ceiling or to rehabilitate the workers associated with street vending to some other work?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 is implemented by respective States/UTs by framing their respective Rules, Schemes, Bye-laws and Plans for street vending. Section 22 of the Act, 2014 provides that appropriate Government may provide for constitution of one or more Town Vending Committees (TVCs) in each local authority. As reported by States/ Union Territories (UTs), TVCs are to be constituted in 4,452 cities/ Urban Local Bodies (ULBs) and as on 30.11.2022, 4,339 TVCs have been constituted. State/UT-wise details are at Annexure-I.
- (b): From time to time, Ministry of Housing and Urban Affairs draws attention of the States/UTs on implementation of various provisions of the Act including constitution of TVCs, by way of issue of letters / circulars and discussion in meetings as well as conducting reviews at the level of Minister, Secretary and Mission Director.
- (c)&(d): The Act provides that the plan for street vending shall ensure that all existing street vendors identified in the survey, subject to a norm conforming to 2.5 percent of the population of the ward, zone, town or city are accommodated. Further, where the number of street vendors identified are more than the holding capacity of the vending zone, the TVC shall carry out a draw of lots for issuing the certificate of vending for that vending zone and the remaining persons shall be accommodated in any adjoining vending zone to avoid relocation. The number of identified vendors so far is well within this given norm. There is no proposal to revise the norm.

ANNEXURE-I REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED
QUESTION NO. 544 FOR ANSWER ON 12.12.2022

States/UTs wise number of cities/ ULBs where Act to be implemented and total no. of TVCs Constituted
as on 30.11.2022

S. N.	Name of State/Union Territory	No. of cities/ULBs where SV Act to be implemented as reported by States/UTs,	Total no. of TVCsconstituted as reported by States/UTs,
1	Andaman & Nicobar Islands	1	1
2	Andhra Pradesh	110	110
3	Arunachal Pradesh	33	21
4	Assam	98	98
5	Bihar	141	141
6	Chandigarh	1	1
7	Chhattisgarh	170	166
8	Dadra & Nagar Haveli and Daman & Diu	1	0
9	Delhi	5	27
10	Goa	14	14
11	Gujarat	163	163
12	Haryana	89	89
13	Himachal Pradesh	52	52
14	Jammu & Kashmir	78	78
15	Jharkhand	49	49
16	Karnataka	312	277
17	Kerala	93	93
18	Ladakh	2	2
19	Madhya Pradesh	378	378
20	Maharashtra	411	410
21	Manipur	27	27
22	Meghalaya	6	1
23	Mizoram	9	9
24	Nagaland	39	12
25	Odisha	114	114
26	Puducherry	5	5
27	Punjab	166	163
28	Rajasthan	196	189
29	Sikkim	7	7
30	Tamil Nadu	649	620
31	Telangana	143	143
32	Tripura	20	20
33	Uttar Pradesh	651	651
34	Uttarakhand	91	81
35	West Bengal	128	127
	Total	4,452	4,339